

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**R.O.C.NO. 5/2022-RC**

**DATED: 21-12-2022**

**NOTIFICATION**

The High Court for the State of Telangana had issued Notification No. 5/2022, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of Examiners under the Telangana Judicial Ministerial Service, and the candidates were subjected to the computer based examination, and viva-voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Examiners in the combined District/Units of the State:

**1. Name of the unit: Combined Khammam District:**

220451278

**2. Name of the unit: Combined Karimnagar District:**

220450199 220450297 220450309 220451788 220452934

**3. Name of the unit: Combined Mahabubnagar District:**

220450993 220451022 220453580

**4. Name of the unit: Combined Medak District:**

220450599 220453601 220454054 220454984

**5. Name of the unit: Combined Nizamabad District:**

220450014 220450617

**6. Name of the unit: Combined Nalgonda District:**

220452500 220453382 220455250 220455259 220455555 220455787

*Dr. 21/12/2022*

**7. Name of the unit: Combined Rangareddy District:**

220450096	220452333	220452848	220453018
220453205	220453964	220454831	220455109

**8. Name of the unit: Combined Warangal District:**

220451435

**9. Name of the unit: Metropolitan Sessions Court, Hyderabad:**

220450050	220453763	220454200	220454937
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**10. Name of the unit: City Civil Court, Hyderabad:**

220452916	220452920	220453254	220453263	220454482
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**NOTE:**

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.

*D. Nitin*

**REGISTRAR (RECRUITMENT)**